Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V meeting held on 27.11.2014

The meeting No.31/AM-15 for the licensing year 2014-15 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 27.11.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri Nand lal, Sr industrial Adviser	DIPP
2.	Shri V.K. Kohli, Director	R.O., TC, Noida
3.	Shri K.C. Meena, DDG	DGFT
4.	Shri J.D. Giri, Vice President	AEPC

At the outset, the Minutes of NC-V Meetings No.29/AM-15 dated 13.11.2014 and Meeting No. 30/AM-15 dated 20.11.2014 were taken up for ratification. As there was no amendment to the same, the above referred minutes were adopted for implementation by the Committee without any amendment. The agenda for meeting No.31/AM-15 dated 27.11.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER

31/84-ALC3/2014

MEETING DATE :27.11.2014

	Case No.:9/20/84- ALC3/2014	Party Name: ARVIND LIMITED	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Rejected
1	HQ File :01/84/050/00142/AM15/	RLA File :07/24/040/00364/AM14/	Lic.No/Date:0710101312 16.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to our letter dated 05.09.2014 the applicant firm has not provided CAD/CAM, GSM, manufacturing process and weight of export product in support of their proposal. In view of above the committee is constrained to reject the case..

	Case No.:9/2/84- ALC3/2014	Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Deferred
2	HQ File :01/84/050/0009/AM15	RLA File :02/24/040/00177/AM14	Lic.No/Date:0210201329 19.03.2014	Defer date 01.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in response to DC (MSME)'s letter the applicant firm has provided some documents which have been forwarded to DC (MSME) for their examination. It was decided to await the same and defer the case for re-listing on 01.01.2015.



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	Case No.:4/12/84- ALC3/2014	Party Name: VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Deferred
3	HQ File :01/84/050/00093/AM15	RLA File 03/95/040/01055/AM14	Lic.No/Date:0310777904 10.04.2014	Defer Date: 01.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. It was decided to await the same and defer the case for re-listing on 01.01.2015.

	Case No.:2/10/84- ALC3/2014	Party Name: ZAHONERO INDIA PRIVATE LIMITED	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Deferred
Ļ	HQ File :01/84/050/00057/AM15		Lic.No/Date:0510386126 09.05.2014	Defer Date 01.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP. The DIPP has issued a deficiency letter to the firm but no response received from the firm so far. Therefore it was decided to await the same and defer the case for re-listing on 01.01.2015.

Case No.:18/14/84- ALC3/2014	EXPORTS PVT. LTD.	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Withdrawn
	RLA File :07/21/040/00125/AM15/	Lic.No/Date:0710104162 16.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the said authorization is issued as per SION. Therefore it was decided to withdraw the case from this agenda.

Case No.:2/20/84- ALC3/2014	Party Name: ALOK INDUSTRIES LIMITED.	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Withdrawn
HQ File :01/84/050/00135/AM15	RLA File :03/94/040/00141/AM15	Lic. No/Date:0310782562 22.05.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the matter has already been approved by the committee in its meeting held on 30.10.2014. Therefore it was decided to withdraw the matter from this agenda.

Case No.:3/20/84- 7 ALC3/2014	Party Name: GRINDWELL NORTON LTD	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Deferred	Lancación (Constitution Constitution Constit
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HQ File	RLA File	Lic.No/Date:0310782585	Defer Date
:01/84/050/00136/AM15/	:03/94/040/01117/AM14/	23.05.2014	01.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was decided to await the same and defer the case for re-listing on 01.01.2015.

Case No.:1/20/84- ALC3/2014	Party Name: PASHUPATI POLYTEX PVT. LTD.	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Deferred
HQ File :01/84/050/00134/AM15/		Lic.No/Date:6110001211 27.06.2014	Defer Date 01.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) has issued a deficiency letter on 30.10.2014 to the applicant firm for providing detailed manufacturing process and raw material consumption along with stage wise wastage. Therefore it was decided to await the same and defer the case for re-listing on 01.01.2015.

	Case No.:15/20/84- ALC3/2014	Party Name: GAJANANYA SILK MILLS	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: rejected
9	HQ File :01/84/050/00148/AM15/		Lic.No/Date:0710105467 30.06.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case was under examination of DC (MSME). The DC (MSME) has issued a deficiency letter on 28.10.2014 to the applicant firm for seeking some details in this case but no response received from the firm so far. Therefore the committee is constrained to reject the case.

Case No.:13/20/84- ALC3/2014	Party Name: EXEL SOURCING COMPANY,	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Deferred
HQ File :01/84/050/00146/AM15	RLA File : 32/24/040/00009/AM15	Lic.No/Date:3210077017 08.07.2014	Defer Date: 01.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) has issued a deficiency letter on 30.10.2014 to the applicant firm for providing CAD /lay marker, import fabric width with maximum efficiency, measurement of export item etc. Therefore it was decided to await the same and defer the case for re-listing on 01.01.2015.

Case No.:26/20/84-	Party Name: CREATIVE	Meet No/Date:31/84-	Status:
11 ALC3/2014	INTERNATIONAL	ALC3/2014	Deferred
	PVT.LTD	27.11.2014	





HQ File	RLA File	Lic.No/Date:0710105699	Defer Date:
:01/84/050/00159/AM15/	:07/24/040/00128/AM15/	11.07.2014	01.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that as per their letter dated 13.09.2014 the applicant firm has provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. The case is under examination of DC (MSME).It was decided to defer the case for re-listing on 01.01.2015.

Case No.:28/20/84- ALC3/2014	Party Name: NEO CORP INTERNATIONAL LIMITED	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Deferred
HQ File :01/84/050/00161/AM15/	RLA File :56/24/040/00017/AM15/	Lic.No/Date:5610004332 11.07.2014	Defer Date: 01.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer for their examination and comments. A deficiency letter has also been issued to the applicant firm by D/o C& PC on 29th Oct, 2014. Therefore it was decided to remind the M/o C & PC for their comments and defer the case for re-listing on 01.01.2015.

	Case No.:6/20/84- ALC3/2014	Party Name: CENTEX INTERNATIONAL PVT LTD	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Deferred
3	HQ File :01/84/050/00139/AM15/	RLA File :30/24/040/00019/AM15/	Lic.No/Date:3010103022 16.07.2014	Defer Date: 01.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). The DC (MSME) has issued a deficiency letter on 30.10.2014 to the applicant firm for providing detailed manufacturing process and raw material consumption along with stage wise wastage. Therefore it was decided to await the same and defer the case for re-listing on 01.01.2015.

	Case No.:17/20/84- ALC3/2014	Party Name: APEX APPARELS	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Deferred
4	HQ File :01/84/050/00150/AM15/	RLA File :05/23/040/00156/AM15/	Lic.No/Date:0510389739 16.07.2014	Defer Date: 01.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. It was decided to wait for the same and defer the case for re-listing on 01.01.2015.

15 Case No.:18/20/84-	Party Name:	Meet No/Date:31/84-	Status:



ALC3/2014	RAJAPALAYAM MILLS LIMITED,	ALC3/2014 27.11.2014	Approved
HQ File	RLA File	Lic.No/Date:351004	4517
:01/84/050/00151/A	AM15/ :35/24/040/00009/AM	15/ 18.07.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Qty	Import item	Quantity allowed
1.	NE60/1 Suvin cotton / silk (70:30) -4.1 TM compact yarn	3000 Kgs	100% Silk Sliver	1170 Kgs

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:22/20/84- ALC3/2014	Party Name: KERALA BALERS PRIVATE LIMITED	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Deferred
HQ File :01/84/050/00155/AM15	RLA File :10/24/040/00035/AM15/	Lic.No/Date:1010058656 25.09.2014	Defer Date: 01.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DIPP and C& PC. A deficiency letter has also been issued by the Department of C &PC vide their letter dated 17.10.2014. Therefore it was decided to remind M/o C & PC for their comments and defer the case for re-listing on 01.01.2015.

17	Case No.:28/26/84- ALC3/2014	Party Name: POLY LOGIC INTERNATIONAL PVT. LTD	Meet No/Date:31/84- ALC3/2014 27.11.2014	Status: Deferred
	HQ File :01/84/050/00213/AM15/	RLA File :56/24/040/00028/AM15/	Lic.No/Date:5610004431 29.09.2014	Defer Date: 01.01.2015

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to M/o C & PC for their examination and comments. It was decided to await the same and defer the case for re-listing on 01.01.2015.

MANUAL AGENDA CASE

(18)

(10)				
Case No.428	M/s Gaurav International, Gurgaon			
NC 31/AM-15, dt. 27.11.2014	File No.01/84/162/110/AM-15/DES-V			
Fixation of input output norms in respect of Annual Advance Authorization No. 0510365305				
dated 12.09.2013	•			





Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to representative of the firm Shri Dinesh Rahejs, General Manager and Shri Sunil Arora, technical person. As explained by them out of two fabrics consumed in this Aurhorisation there is no problem in 1st fabric (100% Ramie Bleached Woven Fabric). The net weight of 2nd fabric mentioned on shipping bills is on approximate basis as Airlines are concerned with the gross weight of shipment because of freight component. Since the net weight mentioned on shipping bills is wrong / assumed (it is approximately double) the calculation of fabric in sqms when calculated with weight and GSM do not match with the actual fabric consumed. The actual quantity consumed in sqms is correctly mentioned on the shipping bill and the same is also matching with the CAD/CAM/lay markers. Actual quantity of 2nd fabric ((100% Polyester dyed woven fabric) consumed in export products and mentioned in shipping bills is different due to piping etc. also. As explained the case and samples of the export product submitted before the committee by the firm's representatives total actual export quantity of 2nd fabric is 1530 Kgs (127gms per piece) and import quantity is 1440 Kgs. It covered in relaxation limit of +-10%. Accordingly after deliberation the members present in the meeting decided to advise the Central Licensing Authority (CLA), New Delhi to redeem the said authorization. The actual quantity of import and export mentioned above may be accounted for during regularization / redemption of the authorization issued in this case. The customs duty already deposited by the firm need not be

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Case No.429	M/s Richa & Company, Gurgaon		
NC 31/AM-15, dt. 27.11.2014	File No.01/84/162/111/AM-15/DES-V		
Fixation of input output norms in respect of Annual Advance Authorization No. 0510380906			
dated 04.03.2014.	B Comment of the Comm		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to representative of the firm Shri Dinesh Rahejs, General Manager and Shri Sunil Arora, technical person. As explained by them the net weight of fabric mentioned on shipping bills is on approximate basis as Airlines are concerned with the gross weight of shipment because of freight component. Since the net weight mentioned on shipping bills is wrong / assumed the calculation of fabric in sqms when calculated with weight and GSM do not match with the actual fabric consumed. The actual quantity consumed in sqms is correctly mentioned on the shipping bill and the same is also matching with the CAD/CAM/lay markers. Actual quantity of fabric consumed in export products and mentioned in shipping bills is different due to piping etc. also. As explained the case by the firm's representatives and samples of the export product submitted before the committee total actual export quantity in item no. 1 is 507 Kgs and import is 504 Kgs (i.e.3.05 Sqm/290 grams per piece). Total actual export quantity in item no. 2 is 495 Kgs and import is 521 Kgs(i.e. 2,75 Sqm /248grams per piece). It covered in relaxation limit of +-10%. Accordingly after deliberation the members present in the meeting decided to advise the Central Licensing Authority (CLA), New Delhi to redeem the said authorization. The actual quantity of import and export mentioned above may be accounted for during regularization / redemption of the authorization issued in this case. The custom duty already deposited by the firm need not be returned.

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Case No.430	M/s Richa & Company, Gurgaon	
	File No.01/84/162/112/AM-15/DES-V	

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Fixation of input output norms in respect of Annual Advance Authorization No. 0510385425 dated 01.05.2014.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 01.01.2015.

Case No.431	M/s. Veekay Polycoats Ltd., New Delhi
NC 31/AM-15, dt. 27.11.2014	File No.01/84/50/184/AM-13/DES-V
Ratification of input output norm	as in respect of Advance Authorization No.0510328805
dated 03.07.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite comments in this case are still awaited from Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizer. It was decided to remind the D/o C&PC for their comments and defer the case for re-listing on 01.01.2015.

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Case No.432	M/s Meenakshi (India) Ltd., Chennai.
NC 31/AM-15, dt. 27.11.2014	File No.01/84/50/261/AM-12/DES-V
Ratification of input output nor dated 25.10.2011	ms in respect of Advance Authorization No. 0410129674

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the applicant firm was asked for measurement chart of the export product is not given by the firm which is mandatory to calculate the requirement of inputs in this case. Since no response received from the firm the committee after deliberation decided to defer the case for relisting on 01.01.2015.

23)	
Case No.433	M/s Orient Craft Ltd., New Delhi.
NC 31/AM-15, dt. 27.11.2014	File No.01/84/171/112/AM-15/DES-V
Re-fixation of input output norr	ns in respect of Advance Authorization No. 0510359866 dated
16.07.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 01.01.2015.

(24)

Case No.434	M/s Orient Craft Ltd., New Delhi.
NC 31/AM-15, dt. 27.11.2014	File No.01/84/171/113/AM-15/DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510376607 dated 20.01.2014	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 01.01.2015.

(25)

Case No.435	M/s Orient Craft Ltd., New Delhi.
NC 31/AM-15, dt. 27.11.2014	File No.01/84/171/114/AM-15/DES-V





Fixation of input output norms in respect of Advance Authorization No. 0510336492 dated 04.10.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer the case to DC (MSME) for their examination and comments. It was decided to await the same and defer the case for re-listing on 01.01.2015. (26)

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Case No.436	M/s TCNS Ltd., Noida
NC 31/AM-15, dt. 27.11.2014	File No.01/84/171/013/AM-15/DES-V
Request for regularization of Advance Licences Nos.0510104586 dated 07.10.2003,	
0510042101, dated 23.08.2002,	0510047277 dated 19.11.2001 and. 051010069097 dated
25.09.2002	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and noted that the matter was earlier examined by the Committee and decided to advise the CLA, New Delhi to accept the consumption of the fabric in these cases on the basis of total net weight shown in the shipping bills to regularise these cases in terms of Note 19 of General Note for Textile products. Now the CLA has sought the guidance of the Committee as they are facing some problem in calculation of inputs consumed in said authorisation due to Note 19 of General Note for Textile products. The committee went through the details and decided to advise the CLA, New Delhi to accept GSM calculated on the basis of net weight available on the shipping bills and redeem /regularise these cases.

(27)

Case No.437	M/s Rahman Industries Ltd., Kanpur received from PC-4
	Section.
NC 31/AM-15, dt. 27.11.2014	File No.01/84/162/093/AM-15/DES-V
Clarification regarding import of miscellaneous items mentioned at SL No. 43 of SION G-7	
alongwith SION G-9 received th	rough RA, Kanpur.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and written comments of DIPP conveyed vide their Communication No.12/20/2013-TWS dated 14.11.2014. Accordingly, Committee after deliberations observed that the views of customs seem to be correct, as Advance Authorization taken by the firm for SION G-9 for the export product **Gents Leather Half Boots with PU Sole average of sole 800 GSM** does not cover 4 miscellaneous import items No. 14 to 17 taken by the firm. Hence may not be allowed under SION G-9 because calculation / entitlement of leather input and corresponding requirement of leather processing chemicals has not been given in SION G-9. However, the firm may include these items under ad-hoc (non-SION) Advance Authorisation of Para 4.7 of the Hand Book of Procedures and may refer the point 7 of General Note of Leather Product in the application. (28)

Case No.438	M/s Gaurav International, Gurgaon
NC 31/AM-15, dt. 27.11.2014	File No.01/84/162/079/AM-15/DES-V
Fixation of input output norms in	respect of Annual Advance Authorization No. 0510367681
dated 07.10.2013	•



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Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to representative of the firm Shri Dinesh Rahejs, General Manager and Shri Sunil Arora, technical person. As explained by them the net weight of fabric mentioned on shipping bills is on approximate basis as Airlines are concerned with the gross weight of shipment because of freight component. Since the net weight mentioned on shipping bills is wrong / assumed the calculation of fabric in sqms when calculated with weight and GSM do not match with the actual fabric consumed. The actual quantity consumed in sqms is correctly mentioned on the shipping bill and the same is also matching with the CAD/CAM/lay markers. As explained the case by the firm's representatives and samples of the export product submitted before the committee total actual export quantity in item no. 1 & 2 is 2190 Kgs +629Kgs=2819 Kgs and total actual import quantity in both items is 2209 Kgs+628 Kgs=2837 Kgs. It covered in relaxation limit of +-10%. Accordingly after deliberation the members present in the meeting decided to advise the Central Licensing Authority (CLA), New Delhi to redeem the said authorization and the actual quantity of import and export mentioned above may be accounted for during regularization / redemption of the authorization issued in this case. The custom duty already deposited by the firm need not be returned

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Case No.439	M/s Gaurav International, Gurgaon
NC 31/AM-15, dt. 27.11.2014	File No.01/84/162/080/AM-15/DES-V
	n respect of Annual Advance Authorization No. 0510367682
dated 07.10.2013	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to representative of the firm Shri Dinesh Rahejs, General Manager and Shri Sunil Arora, technical person. As explained by them out of two items of this Aurhorisation there is no problem in 2nd item. The net weight of 1st item mentioned on shipping bills is on approximate basis as Airlines are concerned with the gross weight of shipment because of freight component. Since the net weight mentioned on shipping bills is wrong / assumed the calculation of fabric in sqms when calculated with weight and GSM do not match with the actual fabric consumed. The actual quantity consumed in sqms is correctly mentioned on the shipping bill and the same is also matching with the CAD/CAM/lay markers. As explained the case and samples of the export product submitted before the committee by the firm's representatives total actual export quantity of 1st item is 1486 Kgs and import quantity is 1455 Kgs (i.e.2.10 Sqm /179 grams per piece). It covered in relaxation limit of +-10%. Accordingly after deliberations the members present in the meeting decided to advise the Central Licensing Authority (CLA), New Delhi to redeem the said authorization and the actual quantity of import and export mentioned above may be accounted for during regularization / redemption of the authorization issued in this case. The custom duty already deposited by the firm need not be returned.

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Case No.440	M/s Gaurav International, Gurgaon
NC 31/AM-15, dt. 27.11.2014	File No.01/84/162/081/AM-15/DES-V
	n respect of Annual Advance Authorization No. 0510329281
dated 10.07.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to representative of the firm Shri Dinesh Rahejs, General Manager and Shri Sunil Arora, technical person. The net weight mentioned on shipping bills is on approximate basis as Airlines are concerned with the gross weight of shipment because of freight component. Since the net

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weight mentioned on shipping bills is wrong / assumed the calculation of fabric in sqms when calculated with weight and GSM do not match with the actual fabric consumed. The actual quantity consumed in sqms is correctly mentioned on the shipping bill and the same is also matching with the CAD/CAM/lay markers. As explained the case by the firm's representatives and samples of the export product submitted before the committee total actual export and import quantity in this case authorization is 2838 Kgs and 2787 Kgs (i.e.1.80 Sqm per piece), respectively. It covered in relaxation limit of +-10%. Accordingly, after deliberation in the members present in meeting decided to advise the Central Licensing Authority (CLA), New Delhi to redeem the said authorization. The actual quantity of import and export mentioned above may be accounted for during regularization / redemption of the authorization issued in this case. The custom duty already deposited by the firm need not be returned.

Case No.441	M/s Gaurav International, Gurgaon
NC 31/AM-15, dt. 27.11.2014	File No.01/84/162/082/AM-15/DES-V
Fixation of input output norms in respect of Annual Advance Authorization No. 0510358307	
dated 28.06.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard to representative of the firm Shri Dinesh Rahejs, General Manager and Shri Sunil Arora, technical person. As explained by them out of two items of this Aurhorisation there is no problem in 2nd item. The net weight of 1st item mentioned on shipping bills is on approximate basis as Airlines are concerned with the gross weight of shipment because of freight component. Since the net weight mentioned on shipping bills is wrong / assumed the calculation of fabric in sqms when calculated with weight and GSM do not match with the actual fabric consumed. The actual quantity consumed in sqms is correctly mentioned on the shipping bill and the same is also matching with the CAD/CAM/lay markers. As explained the case and samples of the export product submitted before the committee by the firm's representatives total actual export quantity of 1st item is 18409 garments under 12 shipping bills at different average and consumed 28045.18 SQ MTR fabrics. Total weight of exported garments is 3421.51 KGS (i.e. 1.52 Sqm per piece). The firm imported 28299 SQM fabrics under two bills of entries and weight of which is 3452.48 KGS. It covered in relaxation limit of +-10%. Accordingly after deliberations the members present in the meeting decided to advise the Central Licensing Authority (CLA), New Delhi to redeem the said authorization and the actual quantity of import and export mentioned above may be accounted for during regularization / redemption of the authorization issued in this case. The custom duty already deposited by the firm need not be returned.